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## CENTRAL ADMINISTRATIVE TRIBUNAL, CALCUTTA BENCH KOLKATA

M.A.No.350/00317/2015  
(O.A. 350/01129/2014)

Date of Order : 21-09-2015

Present : Hon'ble Mr Justice G. Rajasuria, Judicial Member  
Hon'ble Ms Jaya Das Gupta, Administrative Member

Union of India & Ors. (SSC)

.....Petitioner/Respondents

-Versus-

Soubhik Naskar

.....Respondents/Petitioner

For the applicants : Ms R. Basu, Counsel  
For the respondents : Mr S. K. Dutta, Counsel

### ORDER (ORAL)

JUSTICE G.RAJASURIA, JM,

Heard both. This M.A has been filed seeking the following reliefs :

"Subsequently the Commission has decided to file a short affidavit before the Hon'ble Tribunal, Calcutta Bench mentioning that an SLP (Civil) No. 9019-9021/2015 in regard to CAT, PB, New Delhi Order dated 30.07.2014 has been filed by the Commission in the case of a candidate of CGL 2012 to whom show cause notice was issued on the basis of post-examination analysis and which has been admitted in the Hon'ble Supreme Court of India. Issues involved are the same in CGL Exam, 2012 malpractice cases as per post-examination analysis, as in the instant case and the final verdict of the Hon'ble Supreme Court is awaited.

A copy of letter of Commission's Hqrs. Conveying the above decision vide letter No:13/88/2014-C-1/(1) dated 09.06.2015 is annexed hereto and marked as Annexure-MA-2.

In the present circumstances, the applicants seek further order/orders."

2. Learned counsel for the petitioner/respondents would submit that in a similar matter to the one involved in O.A.350/01129/2014 Hon'ble Apex Court entertained SLP.

As such the learned counsel for the petitioner/respondents would submit that the same may be recorded.

3. Learned counsel for the respondents/petitioner would submit that this sort of M.As are totally untenable; simply because in another matter the Hon'ble Apex Court entertained SLP, that it does not mean that petitioner/respondents herein should get it



recorded here in this O.A.350/01129/2014, which was long back disposed of and as per that order further action also took place.

4. Hence we do not think that this M.A has any significance. It is disposed of accordingly.

( JAYA DAS GUPTA )  
ADMINISTRATIVE MEMBER

( G. RAJASURIA )  
JUDICIAL MEMBER

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